

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 8<sup>th</sup> of December, 2023

S.O. 606 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Gias-ul-Din, Naib Tehsildar, ARA to Deputy Commissioner, Rajouri to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government

No. LAW-Powr/3/2021-10  
Copy to the:-

Dated: -08-12-2023

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) Deputy Commissioner, Rajouri. This is with reference to letter No. **DMR/2023-24/Estt/1064-67 Dated: -07-12-2023.**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned official.
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani) 8.12.2023  
Senior Law Officer  
Department of Law, Justice and P.A